

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-506(PB)/2017**

**IN THE MATTER OF:**

M/s. Gupta Ji Electric Co.

.... Applicant/petitioner

Vs.

Amrapali Sapphire Developers Pvt. Ltd.

.... Respondent

**Order under Section 9**

**Order delivered on 28.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

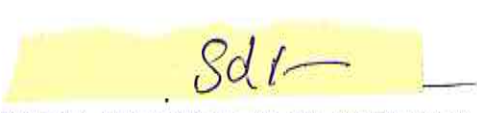
For the Applicant/petitioner: Mr. Anurag Sharma & Ms. Gunjan Mittal, Advs.  
For the Respondent: Ms. Rati Tandon & Mr. Dhruv Gandhi, Advocates

**ORDER**

Learned counsel for the respondent states that a copy of the paper book has been received few days back and ten days' time be granted to file reply to the petition. Let the reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 18.12.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

28.11.2017  
VINEET